



2026:KER:33321

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DBA No. 2 of 2026

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

&

THE HONOURABLE MR.JUSTICE K. V. JAYAKUMAR

FRIDAY, THE 24TH DAY OF APRIL 2026 / 4TH VAISAKHA, 1948

DBA NO. 2 OF 2026

PETITIONER:

THE TEMPLE ADVISORY COMMITTEE OF SREE
VADAKKUMNATHA TEMPLE
SWARAJ ROUND NORTH, THEKKINKAD MAIDAN, THRISSUR,
REPRESENTED BY ITS SECRETARY K.A. MANOJ KUMAR,
PIN - 680001

BY ADVS.
SHRI.RAMAKRISHNAN M.N.
SRI.K.C.MINESH KUMAR

RESPONDENTS:

- 1 COCHIN DEVASWOM BOARD
ROUND NORTH, THRISSUR, REPRESENTED BY ITS
SECRETARY, PIN - 680001
- 2 DEVASWOM COMMISSIONER
COCHIN DEVASWOM BOARD, ROUND NORTH,
THRISSUR, PIN - 680001
- 3 THE MANAGER, SREE VADAKKUMNATHA TEMPLE
COCHIN DEVASWOM BOARD, ROUND NORTH,
THRISSUR, PIN - 680001



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4 SENIOR DEPUTY DIRECTOR
KERALA STATE AUDIT DEPARTMENT, COCHIN DEVASWOM
AUDIT, ROUND NORTH, THRISSUR, PIN - 680001

BY ADV.
SRI. K.P. SUDHEER, SC

THIS DEVASWOM BOARD APPLICATION HAVING COME UP FOR
ADMISSION ON 24.04.2026, THE COURT ON THE SAME DAY
DELIVERED THE FOLLOWING:

**ORDER****K. V. Jayakumar, J.**

This DBA is filed by the Temple Advisory Committee of Sree Vadakkumnathan Temple challenging Annexure-A5 order dated 21.04.2026, whereby the Commissioner, Cochin Devaswom Board, has refused to install advertisement boards in the Vadakkumnathan Kshetra Maidan in connection with the Thrissur Pooram Festival. The Pooram Festival of this year is scheduled from 20.04.2026 to 27.04.2026. The main Pooram day falling on 26.04.2026 and 27.04.2026.

2. Sri. Ramakrishnan M. A, the learned counsel for the applicant submitted that Annexure-A5 order is arbitrary and unreasonable. The Commissioner ought to have permitted the TAC to install advertisement boards in view of the order passed in DBA No.1/2026 (Annexure-A5).

3. The learned counsel would further submit that, permission was granted to install advertisement boards on Athirotsavam, Shivaratri and Aanayoottu Festivals. According to the learned counsel, the refusal to grant permission to install boards in connection with the Thrissur Pooram Festival is without considering the binding precedents and discriminatory.

4. Heard.

5. Having considered the submissions advanced, we are of the view that a direction can be issued permitting the petitioner/TAC to install advertisement boards in connection with the Thrissur Pooram Festival. It is made clear that the conditions imposed by this Court in DBA No.3/2025 shall be strictly complied with.



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DBA is disposed of as above.

Sd/-

ZIYAD RAHMAN A.A.

JUDGE

Sd/-

K. V. JAYAKUMAR

JUDGE

sbna/



APPENDIX OF DBA NO. 2 OF 2026

PETITIONER ANNEXURES

- Annexure A1 TRUE COPY OF THE ORDER DATED 25.04.2025 OF THE 2ND RESPONDENT IN A5-5069/25, FORMING THE PETITIONER COMMITTEE
- Annexure A2 TRUE COPY OF THE ORDER KUS 07/25 DATED 25.06.2025 OF THE 2ND RESPONDENT IN A5-8444/25, FORMING THE INCUMBENT PETITIONER COMMITTEE
- Annexure A3 TRUE COPY OF THE ORDER DATED 21.04.2026 OF THE 2ND RESPONDENT IN A5-2128/26
- Annexure A4 TRUE COPY OF THE LETTER DATED 17.04.2026 BY THE PETITIONER TO THE 3RD RESPONDENT
- Annexure A5 TRUE COPY OF THE ORDER DATED 21.04.2026 OF THE 2ND RESPONDENT IN R.15841/2024
- Annexure A6 TRUE COPY OF THE JUDGMENT DATED 02.02.2026 IN DBA 1/2026 OF THIS HON'BLE COURT
- Annexure A7 TRUE COPY OF THE ORDER DATED 20.02.2025 IN DBA NO. 3/2025 OF THIS HON'BLE COURT
- Annexure A8 TRUE COPY OF ORDER DATED 16.07.2025 IN DBA NO. 6/2025 OF THIS HON'BLE COURT
- Annexure A9 TRUE COPY OF FINAL ORDER DATED 01.08.2025 IN DBA NO. 6/2025 OF THIS HON'BLE COURT